

OFFICE ORDER

Dated, the 7th January, 2022

It is hereby notified for general information that consequent upon the Order No.64/R&DM(DM) dated 5th January, 2022 issued by the Government of Odisha, Office of the Special Relief Commissioner and the Order No. GAD-COOD-MISC-0001-2018-503/GEN dated 6th January, 2022 issued by the Government of Odisha, G.A. & P.G. Department in view of increase of COVID-19 positive cases and Omicron cases in some part of the State, it has been decided that the High Court and its offices will function **w.e.f. 10th January, 2022 to 4th February, 2022** as per the following arrangements.

1. All the Benches shall function only through Video Conferencing during the period from 10th January, 2022 till 4th February, 2022.
2. The offices of the High Court shall function with 50% strength of employees (except Officers in the rank of Assistant Registrar and above who shall attend office daily) during the period from 10th January, 2022 till 4th February, 2022 under the instructions of the concerned Officer. The roster for 50% attendance of employees shall be prepared by the Superintendents in such a manner that the employees are required to attend office on alternate days and they shall not leave the headquarters during the above period. While attending office the employees must carry their Identity Cards.
 - (i) The Deputy Registrar (Judicial) shall supervise the roster for attendance of employees of Filing, Listing and all Judicial Sections.
 - (ii) The Central Project Coordinator shall supervise the roster for attendance of employees of Computer Section.
 - (iii) The respective Controlling Officers shall supervise the roster for attendance of employees of Administrative Sections.
3. Except the Officers and staff of the Court, there shall be restrictions for others over entry into the High Court campus. However, in a case where there is specific direction of any Bench for removal of defects, the Advocate concerned may come to the High Court for the limited purpose of removal of defects with prior intimation to Deputy Registrar (Judicial).
4. Cases shall be listed during this period, with the defects pointed out by the Stamp Reporting Section.
5. Filing of cases and documents shall be done through e-Filing portal as usual or through Drop Box (kept near the counters of the Copying Section) from 10.30 A.M. to 2.00 P.M

(Learned counsel and parties-in-person may visit the link “e-Filing” under the Menu option “e-services” in the Court’s Website for the purpose of e-Filing. The e-Filing helpline Numbers mentioned in the link “NOTIFICATION FOR E-FILING” available in the e-Filing page may be contacted for any assistance).

6. For listing of cases, mention shall be made by filing Mention Memos in the Drop Box (kept near the counters of Copying Section) between 11.00 A.M. and 12.00 Noon. Urgent matters where oral mentioning is felt necessary may be done before the Deputy Registrar (Judicial) through Video Conferencing between 11.00 A.M. and 12.00 Noon in **link** <https://meet.jit.si/ohcdrjudicialmention> . In case of extreme urgency, matters may be mentioned before the respective Benches through Video Conferencing.
7. Usual practice of grant of certified copies shall remain suspended and a print out of the Order and Judgment passed by the Hon’ble Court as available in the Court’s website may be utilized in lieu of a certified copy thereof, subject to it being attested by the Advocate concerned. Where no Advocate has been engaged, such copy shall be self-attested by the party-in-person.
8. Functioning of the Lawzima Courts shall remain suspended.
9. The Medical Dispensaries of the High Court shall function as usual.
10. The Security Personnel deployed in the High Court shall be on duty as usual.
11. In addition to the existing two V.C. Cabins one more V.C. Cabin shall be functional in Odisha State Bar Council premises to facilitate appearance of the counsel through Video Conferencing.

All concerned are requested to cooperate with the said arrangements made with a view to containing the increase of COVID-19 positive cases and Omicron cases.

BY ORDER

Jm
7/1/2022

REGISTRAR (JUDICIAL)

Memo No. 514 (100) / Dtd. 7th January, 2022

Copy forwarded to:-

1. All Officers of the Court;
 2. The Addl. Registrar –cum-Principal Secretary to Hon’ble the Chief Justice;
 3. All Sr. Secretaries/Secretaries to the Hon’ble Judges of the Court;
 4. All Superintendents of the Court;
 5. The Technical Director, NIC, Orissa High Court to upload in the website of the Court;
 6. The Medical Officers of the Court;
 7. Notice Board;
- for information and necessary action.

D
7.1.2022

SPECIAL OFFICER (SPL. CELL)

Memo No. 515 (70) / Dtd. 7th January, 2022

Copy forwarded to the -

1. Secretary General, Supreme Court of India, New Delhi;
 2. Registrar General, All High Courts;
 3. Chief Secretary to Govt. of Odisha, Bhubaneswar;
 4. Advocate General, Odisha, Cuttack;
 5. Assistant Solicitor General of India for the High Court of Orissa;
 6. President, Orissa High Court Bar Association, Cuttack;
 7. Secretary, Orissa High Court Bar Association, Cuttack;
 8. Principal Secretary to Govt. of Odisha, Home Department, Bhubaneswar;
 9. Principal Secretary to Govt. of Odisha, Finance Department, Bhubaneswar;
 10. Principal Secretary to Govt. of Odisha, Law Department, Bhubaneswar;
 11. Principal Secretary to Govt. of Odisha, Health & Family Welfare Department, Bhubaneswar;
 12. Director, Odisha Judicial Academy, Cuttack;
 13. Member-Secretary, Odisha State Legal Services Authority, Cuttack;
 14. District & Sessions Judges.....(All) of the State;
 15. Chairman, Odisha State Bar Council, Cuttack
 16. Commissioner of Police, Police Commissionerate, Bhubaneswar;
 17. Deputy Commissioner of Police, Cuttack;
- for information and necessary action.

J
7.1.2022

SPECIAL OFFICER (SPL. CELL)

Memo No. 516 (8) / Dtd. 7th January, 2022

Copy forwarded to:-

1. The Presiding Officer, Industrial Tribunal, Bhubaneswar / Rourkela;
 2. The Presiding Officer, Cooperative Tribunal, Bhubaneswar;
 3. The Presiding Officer, State Education Tribunal, Bhubaneswar;
 4. The Chairman, Sales Tax Tribunal, Cuttack;
 5. The Member, 2nd MACT, Cuttack / Sambalpur / Berhampur;
- for information and necessary action.

J
7.1.2022

SPECIAL OFFICER (SPL. CELL)